

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.771/95

New Delhi this the 7th day of October, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN (J)
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Sh. Rahim Illahi,
S/o Late Sh. Abdul Latif,
Catering Inspector,
Parliament House
Catering Complex,
New Delhi.

...Applicant

(By Advocate Shri B.S. Maine)

-Versus-

Union of India Through:

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Commercial Manager,
Northern Railway,
Baroda House,
H.Q. Office,
New Delhi.

(By Advocate Shri R.L. Dhawan)

3. Shri Unny Chandra Mohan,
Chief Catering Inspector,
Parliament House Catering Complex,
Northern Railway,
New Delhi.

...Respondents

(By Advocate Shri Ashok Mahajan)

O R D E R

BY REDDY, J. -

We have disposed of OA-768/95, Syed Shahid Karim v. Union of India & Others quashing the impugned orders dated 22.12.94 and 14.3.95. In the present OA also the same impugned orders are challenged.

2. For the reasons stated in OA-768/95 this OA has to be allowed. The O.A. is accordingly allowed

(2)

(9)

quashing the impugned orders, with costs of Rs. 1500.
(Rupees one thousand five hundred only) against respondents
1&2.

(Smt. Shanta Shastry)
Member (A)

(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'